

**DIVISION BENCH**

**ITEM NO.162**

**NATIONAL COMPANY LAW TRIBUNAL  
ALLAHABAD BENCH  
PRAYAGRAJ**

**EP No.213/2019 & CA No.184/2019 IN CP No.01/ND/2012**

**CORAM:**

- 1. SHRI PRAVEEN GUPTA,  
HON'BLE MEMBER (JUDICIAL)**
- 2. SHRI ASHISH VERMA,  
HON'BLE MEMBER (TECHNICAL)**

**Date of Order: 16<sup>th</sup> May, 2024**

**Attendance-Cum-Order Sheet of the Hearing.**

<b>NAME OF THE COMPANY</b>	<b>KANTI PRASAD AGARWAL &amp; ORS V/S SHREE KAILA DEVI REAL ESTATE LTD &amp; ORS</b>
<b>UNDER SECTION</b>	<b>397/398 OF COMPANIES ACT 1956</b>

**COUNSEL APPEARED THROUGH PHYSICAL/ VIRTUAL HEARING:**

Sh. Arun Saxena alongwith  
Ms. Nalini, Advs.

*: For the Applicant in EP No.213/2019 &  
Res. Nos.1 to 3 in IA No.184/2019*

**ORDER**

- 1. At the request made by the Ld. Counsel representing the petitioner, the matter is adjourned for 18<sup>th</sup> July, 2024.**

**-Sd-  
(Ashish Verma)  
Member (Technical)**

**16<sup>th</sup> May, 2024**

*Bipul Kumar Tiwari  
(Stenographer)*

**-Sd-  
(Praveen Gupta)  
Member (Judicial)**